

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO. 38**  
ANSWERED ON 19/07/2022

**REGULARISATION OF CONTRACTUAL EMPLOYEES UNDER MGNREGS**

\*38. MS. DIYA KUMARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the demands of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) contractual employees for regularisation of their jobs/posts and if so, the action taken by the Government in this regard;
- (b) whether the Government proposes to introduce a new scheme to ensure job security of such contractual employees;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government also proposes to bridge the concerns regarding pay disparities between MGNREGS employees and that of employees appointed under the State Employment Guarantee Scheme, especially in the State of Rajasthan; and
- (e) if so, the details thereof?

**ANSWER**  
MINISTER OF RURAL DEVELOPMENT  
(SHRI GIRIRAJ SINGH)

(a) to (e): A statement is laid on the Table of the House.

**Statement in reply to Parts (a) to (e) of Lok Sabha Starred Question No. 38 for 19.07.2022**

(a): Yes, Sir. The Government is aware regarding demands of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) contractual employees for regularisation of their jobs as received through Centralized Public Grievance Redress and Monitoring System (CPGRAMS). The concerned State Governments were requested to look into the issue. The State Governments replied through CPGRAMS, that the request of regularisation of contractual employee cannot be considered.

Mahatma Gandhi National Rural Employment Guarantee Scheme is implemented by State Governments and as per Section 18 of Mahatma Gandhi National Rural Employment Guarantee Act, the State Government shall make available to the District Programme Coordinator and the Programme Officer necessary staff and technical support as may be necessary for the effective implementation of the Scheme.

(b): No, Sir.

(c): Does not arise. As explained in part (a), the responsibility of arranging manpower for the said scheme is of the State Govt. Central Govt. merely supports the State Govt. in this regard through allocation of funds for bearing administrative expenses as per law.

(d): No, Sir. It is the responsibility of State Governments.

(e): Does not arise.

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